

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001**

**Ph: 23753942 Fax-23753923**

**Petition No. 355/TT/2019**

Date: 14.7.2020

To,  
Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) revision of tariff for 2004-09 and 2009-14, (ii) truing up of transmission tariff of 2014-19 tariff block and (iii) determination of transmission tariff of 2019-24 tariff block for 2nd 315 (3 x 105) MVA, 400/220 kV transformer at Indravati (OHPC) Switchyard in Eastern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 3.8.2020:-

- i) Tariff Forms of 2019-24 tariff period in MS Excel (“.xlsx”) format.
- ii) Computation of revision of tariff of 2004-09 and 2009-14 tariff periods in linked Excel format.
- iii) Contract-wise details of additional capitalization for the instant assets for 2014-19 tariff period as per the following format:-

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge (year wise)	Reversal (year wise)	Additional Liability Recognized^	Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 Period	2014-19 Period	

